

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.110
CP(IB)/158(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India Through Mr. Ashutosh Agarwal
V/s
Abhay Narendra Lodha

.....Applicant

.....Respondent

Order delivered on 12/05/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Pulkitesh Dutt Tiwari
For the Respondent : Mr. Jaimin Dave, Adv.

ORDER

Application is filed u/s 95 of the IBC, 2016 against the Personal Guarantor seeking initiation of CIRP. Since the issue of constitutional validity of provisions relating to the insolvency of the Personal Guarantor is pending before Hon'ble Supreme Court in the matter of Sanjay Singal & Anr. Vs. Union of India & Ors. in WP(C) 510 of 2022, matter stands adjourned to 20.07.2023.

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)